

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).14036-14040/2023

(Arising out of impugned final judgment and order dated 19-10-2023 in CRLA No.98/2023, CRLA No.114/2023, CRLA No.116/2023, CRLMP No.11595/2023 and CRLMP No.8094/2023 passed by the High Court of Judicature at Madras)

UNION OF INDIA

Petitioner(s)

VERSUS

BARAKATHULLAH

Respondent(s)

(IA No. 223165/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 223164/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 30-04-2024 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Tushar Mehta, Solicitor General [Not Present]
Mr. Suryaprakash V Raju, A.S.G. [Not Present]
Mr. Rajat Nair, Adv.
Ms. Srishti Mishra, Adv.
Mrs. Satvika Thakur, Adv.
Mr. Raman Yadav, Adv.
Mrs. Sakshi Kakkar, Adv.
Mr. Sarthak Karol, Adv.
Mr. Annam Venkatesh, Adv.
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For Respondent(s) Ms. Mukta Gupta, Sr. Adv.
Ms. Rebecca John, Sr. Adv.
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Mr. Nitya Gupta, Adv.
Mr. Javed R Shaikh, Adv.
Mr. Abdul Shukoor, Adv.
Mr. Shereef Ka, Adv.
Ms. Anushka Baruah, Adv.

Mr. Devansh A. Mohta, Adv.
Mr. A. Selvin Raja, AOR
Mr. A. Raja Mohamed, Adv.
Mr. V. S. Banu, Adv.
Mr. Khalid Akthar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Arguments heard.
2. Judgment is reserved.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)